CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

Original Application No.507/2006 This the 30th day of July 2007

HON'BLE MR. N.D. DAYAL, MEMBER (A) HON'BLE MR. M. KANTHAIAH, MEMBER (J)

ORDER (Oral)

BY HON'BLE MR. N.D. DAYAL, MEMBER (A).

Learned counsel for respondents pointed out that the prayer of the applicant would not be tenable without enclosing and challenging the order of removal. Learned counsel for applicant seeks to withdraw this OA with liberty to challenge the order of removal, which has now come to his knowledge by the Annexure's of the Counter-Affidavit.

2. In view of the above, the respondents are directed to serve a copy of removal order on the applicant within 2 weeks from the date of receipt of a copy of this order. Liberty is granted to the applicant to challenge the same in accordance with law. The OA is dismissed as withdrawn. No costs.

(M. KANTHAIAH)

MEMBER (J) 30.7~7

(N.D. DAYAL)
MEMBER (A)

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